

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. _____/EC/DBA/2025

Dated 13.03.2025

To,

(i) In-charge,
Computer Branch,
Tis Hazari Courts, Delhi.

(ii) In-charge,
General Branch,
Tis Hazari Courts, Delhi.

(iii) In-charge,
Caretaking Branch,
Tis Hazari Courts, Delhi.

(iv) In-charge,
BMC/Security Cell,
Tis Hazari Courts, Delhi.

Subject :- Regarding arrangements for DBA Election.

Respected Sir,

We are receipt of a letter from the Office of Election Commission dated 10.03.2025 (copy enclosed), wherein appointed Chief Election Commissioner Sh. Ravinder Singh and Returning officer Sh. Atul Rathi have raised some concern regarding arrangements of the DBA Elections.

I am instructed to request your goodself to kindly co-ordinate with the Election Commission and Returning Officer for taking necessary steps for procurement of EVMs/Ballot Papers, provision for space identification for setting up card readers with inbuilt controllers and its subsidiary equipments, site survey, sitting space allocation, manpower, security of equipments, Internet/I.AN connectivity, allocating IP addresses, security during the election and other necessary arrangements. The Hon/ble



High Court has already fixed the date of election for 21.03.2025.

In view of the above, necessary directions to the staff concerned are solicited in order that the necessary approvals obtained for arrangements to be made by the branches at the earliest, in consultation with the agency as well as the Election Commission/RO.

This is for your information and necessary compliance.

Forwarded
N. Khaj
Ld. Chairman
DBAEC-2025

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

12660-667
No. _____/EC/DBA/2024

2 MAR 2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) In-Charge, Caretaking Branch (HQs), THC, Delhi.
- 5) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 6) Sh. Rupesh, Technical Manager, M/s SEC Communication, 301-309, 3rd Floor, Ansal Tower, Nehru Place, New Delhi 110019
- 7) Junior Engineer, PWD, THC, Delhi.
- 8) Election Commissioner/RO, Delhi Bar Association

Nodal Officer, Election Committee
Delhi Bar Association



OFFICE OF ELECTION COMMISSION

TIS HAZARI COURTS, DELHI-110054

Phone : 23975016, 23975032 E-mail : dba.tishhazari@gmail.com

Election - 2025-2027

234B
299.

RAVINDER SINGH
Chief Election Commissioner

CHANDAN SINGH RAWAT
Member Election Commission

RAKESH BHALLA
Member Election Commission

DINESH SINGH CHUADHARY
Member Election Commission

ATUL RATHI
Returning Officer

ANKIT GUPTA
Asst. Returning Officer

PARISH KAUSHIK
Asst. Returning Officer

SATISH KUMAR
Asst. Returning Officer

SHITIZ AHLAWAT
Asst. Returning Officer

SARVIT
Asst. Returning Officer

To,

Dated: 10.03.2025

The Worthy Registrar General,
High Court of Delhi,
New Delhi.

Sub: Concerns regarding various issues relating to the Proximity Cards/ Interface Points for use of Proximity Cards by the Ld. Members of the Delhi Bar Association for the purposes of voting during Elections, 2025.

Respected Sir,

At the outset, we feel glad to inform that the nomination process is already over and the Election Commission is in the process of proceeding further in terms of the directions as well as taking necessary steps for ensuring transparent and fair conduct of elections. We take this opportunity to also highlight the concerns which are pressing and urgent in nature, having regard to the fact that there is a lot of uncertainty as to the user of the proximity card.

With the limited information provided to us by Ld. Chairman, Election Committee as well as the members of the erstwhile Executive Committee of the Bar, we are aware that the proximity is to be used for voting and the Proximity Card is not to be used twice. Having regard to the fact that the Bar may not have EVM at its disposal, certain concerns become even more aggravated. As the Election Commission is desirous that the Proximity Card is used in the most efficient manner, eliminating any possibility of misuse like voting by a Proximity Card holder, and immediate verification as to whether a Proximity Card has been used for the purpose of voting or not in case of real necessity.

The Election Commission has the following concerns having regard to the fact that the Proximity Card would be used for the first time ever for the conduct of elections in the Bar:-

Received
11/3/25
16:38 PM

Pr. J.
11-3-25



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Election - 2025-2027

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Asst. Returning Officer

SARVIT
Asst. Returning Officer

(I) Demonstration/ Trial run of the Machines:

The Demonstration/ Trial run of the machines with basic know, as to the proximity software may be arranged for immediately, as the members of Election Commission have no information.

(II) The number of machines/ interface/ nodal points:

Having regard to the fact that more than 4,000 voters are expected to vote, not less than 10 interface points having suitable computer systems with skilled personnel stand at each of the said interface are imposed in order that any technical glitch/ issue can be immediately addressed and rectified. Since there is even no training to the Members of the Bar qua the use of Proximity software at the time of voting, it is desirable that the Agency concerned is called upon to deploy at least 10 Skilled Personnel having due knowledge of operation of the software and are able to generate such data/ information as may be required.

(III) Automatic generation of a detailed slip:

Since the voting is being permitted through Proximity Card alone, it would be desirable as well as efficient use of the Proximity Card, in case a slip is generated with particulars like photograph of the voter, his/ her name, DBA Registration Number, Address and Mobile number in order that the said slip can be used for issuance of the Ballot. Otherwise, the Proximity Card would only add as an instruction to mere enter the premises and the Commission would have effective check in place. In order that a Proximity Card is only used once, the generation of such slip is a must and as such the interface points also have adequate computer with printer etc. and also with qualified and skilled support staff in order that the elections can be conducted seamlessly.

(IV) Display of the details:

It is desirable that at the time of generation of the slip, the details are allowed to be displayed/ transmitted to a larger screen/ TV Screen in order that the candidates and other concerned staff



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Asst. Returning Officer

Members of the Bar are notified as to the identity of the Proximity Card Holder. This would ensure and eliminate voting by any proxy/misuse of any Proximity Card in as much as there is no other by biometric system in place.

Please treat this as an urgent request having regard to the limited time before the elections.

Thanking you,

Yours faithfully


(ATUL RATHI)
Returning Officer,
Delhi Bar Association 2025

CC to :-

✓ Sh. Nilesh Chandra
District Judge,
Commercial Court,
Chairman, Election Committee DBA-2025.